

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST
APPELLATE AUTHORITY (Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.12/JS&LA(ZH)/NC/2014

IN THE MATTER OF:

Shri Dilip Kumar Gayen,
F-10, Ramkrishna Apartment,
Fartabad, P.O. Garia, P.S. Sonarpur,
District- South 24 Parganas,
Kolkata-700 084.

Appellant

Versus

Central Public Information Officer (N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi – 110001

Respondent

ORDER

29.12.2014

The instant appeal dated 31.10.2014 received on 10.11.2014 has arisen out of RTI application dated 22.09.2014, by which the applicant had sought information with regard to the following:-

- a) *Whether my application for renewal of notarial certificate made on 02/08/2011 and demand draft vide No. 069227 was duly received by concerned department.*
- b) *Whether my application for renewal of notarial certificate made on 23.04.2013 and demand draft vide No. 743073 was duly received by concerned department.*
- c) *Whether my application for issuance of duplicate notarial certificate made on 23.04.2013 and demand draft vide No. 743074 was duly received by concerned authority.*

2. After careful examination of the matter, I am of the considered view that the CPIO, vide letter dated 07.10.2014, has already replied to his RTI application dated 22.09.2014. However, it appears that the applicant/appellant is not satisfied with the answer and has raised the same queries again. On perusal of the file it is seen that the applicant /appellant is seeking information regarding his application for renewal of notarial certificate, which appears to have expired on 22.10.2006 and has not been renewed as it was not submitted for renewal within time in accordance with provisions of Notaries Rules, 1956. Therefore, as the queries raised have already been replied to by the CPIO, the appeal is dismissed.

3. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke
(Zoya Hadke)

Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 29.12.2014

1. Shri Dilip Kumar Gayen, F-10, Ramkrishna Apartment, Fartabad, P.O. Garia, P.S. Sonarpur, District- South 24 Parganas, Kolkata-700 084.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.